

**HIGH COURT OF TRIPURA  
AGARTALA**

No.F.3(28)-HC/15-17/7275-337

Dated, Agartala, the 11<sup>th</sup> April, 2017

**NOTIFICATION**

**1. Short Title and commencement :**

- (i) These Rules shall be called the Mediation (High Court of Tripura) (Amendment) Rules, 2017.
- (ii) They shall come into force with immediate effect.

**2. Amendment of Rule 18**

For Rule 18 of the Mediation (High Court of Tripura) Rules, 2016, the following shall be substituted, namely :-

“ Generally on the expiry of 60 days from the date fixed for the first appearance of the parties before the mediator, the Mediation shall stand terminated unless the mediator considers the case as exceptional one and extends the time limit for further 30 days with the consent of the parties. However, time may be extended beyond 90 days, only with the permission of the Referral Court, provided both the parties agree to it. The Mediation shall stand terminated after expiry of 90 days unless the Referral Court being approached by the mediator and with consent of the parties extends the time limit beyond 90 days”

By Order

Sd/-

**( S. G. Chattopadhyay )**  
Registrar General

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Member-Secretary, Mediation and Conciliation Project Committee (MCPC), Supreme Court of India, Old Building, New Delhi-11000. [mcpc@sci.nic.in](mailto:mcpc@sci.nic.in)
3. The LR & Secretary, Law Department, Government of Tripura, Agartala.
4. The Chairman, Bar Council of Tripura, High Court of Tripura, Agartala.
5. The President/Secretary, Tripura High Court Bar Association, High Court of Tripura, Agartala.
6. The President/Secretary, Tripura Bar Association. Agartala.

7. The District & Sessions Judge, South Tripura Judicial District, Belonia/ West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/Unakoti Judicial District, Kailashahar/Gomati Judicial District, Udaipur.
8. The Judge, Family Court, Agartala/West Tripura Judicial District/ Udaipur, Gomati Judicial District/Kailashahar, Unakoti Judicial District.
9. The Director, Tripura Judicial Academy, High Court of Tripura, Agartala.
10. The Member-Secretary, Tripura State Legal Services Authority, Agartala.
11. The Registrar (Vigilance), High Court of Tripura, Agartala.
12. The Registrar (Judicial), High Court of Tripura, Agartala.
13. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
14. The Registrar (Admn), High Court of Tripura, Agartala.
15. The Joint Registrar, High Court of Tripura, Agartala.
16. The District Secretaries, District Legal Services Committee, West Tripura Judicial District, Agartala/Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar.
17. All Deputy Registrars, High Court of Tripura, Agartala.
18. The Chief Librarian, High Court of Tripura, Agartala.
19. The Secretary to Hon'ble Judges, High Court of Tripura, Agartala.
20. The Secretary to the Registrar General, High Court of Tripura, Agartala.
21. All Assistant Registrars, High Court of Tripura, Agartala.
22. The System Analyst, High Court of Tripura, Agartala for uploading the said Notification in the official Website of the High Court.
23. All Superintendents, High Court of Tripura, Agartala.
24. The Manager, Government Press, Agartala. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5 (five) copies of the same to the undersigned after publication.
25. Concerned file(s).

  
11.4.17  
Registrar General